



ITEM NO.2

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).993/2021

BADRI

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

([ONLY IA-142002/2023 TO BE LISTED]
IA No.142002/2023 - SUSPENSION OF SENTENCE)

Date : 24-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Rajul Bhargava, Sr.Adv.
Mr. Kartikeya Bhargava, AOR

For Respondent(s) Ms. Srishti Singh, AOR
Mr. Ajay Kumar Prajapti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.142002/2023

1. The instant application has been filed by the applicant/appellant seeking bail during the pendency of the Criminal Appeal.
2. Heard learned counsel appearing on behalf of the applicant/appellant as well as learned counsel appearing on behalf of the respondent - State of Uttar Pradesh and carefully perused the averments made in the above-mentioned application.
3. The applicant/appellant is an aged man of 81 years suffering from various age related ailments. The said factual position is an admitted one.
4. Taking into consideration the above-mentioned facts coupled with the further fact that the disposal of appeal will take some reasonable time, we are inclined to release the applicant/appellant on bail.

5. The applicant/appellant is, accordingly, directed to be released on bail subject to the terms and conditions to be imposed by the Trial Court.

6. IA No.142002/2023 stands allowed accordingly.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAM SUBHAG SINGH)
COURT MASTER (NSH)